

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CLOR No. 01/2019

CIS No. 10/2019

CBI Vs. Anand Joshi

RC No. 13(A)/2016/ACB

u/s: 120B IPC & 13(2) r/w 13(1)(d) of P.C. Act

21.08.2020

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi.

*Case file is taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Mr. Pankaj Sanwal, P.A to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Present: Mr. M. Saraswat, PP for CBI with *Pairvi* Officer SI Ashok Kumar.

Mr. Dhanesh Kumar, Reader; Ms. Indu Sharma Bhoria, P.A; Mr. Narender Kumar, Ahlmad and Mr. Ravi Kumar, Assistant Ahlmad of this Court have also joined through Cisco Webex Meetings App.

Order on consideration of the closure report is under

dictation.

Put up for pronouncement of order now on **26.08.2020**.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

Order has been dictated on phone to Mr. Pankaj Sanwal, Personal Assistant by Video Conferencing.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:21.08.2020

PS

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADDC: ND**

In Re:

RC No. RC-DAI-2020-A-0012-ACB/ND

U/S: 120-B r/w 420 IPC

CBI Vs. R. S. Foundation and others

[Application on behalf of applicants/witnesses Sh. Sanjay Aggarwal & Yogesh Chander Gupta requesting for seizing and freezing the bank accounts of accused persons]

21.08.2020

*Application is taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Mr. Pankaj Sanwal, P.A to this Court, in reference to the **Order No. Power/Gaz./RADDC/2020/E-8959-9029 dated 16.08.2020 & Circular No. E-8051-8130/Comp/RADDC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADDC, New Delhi, since regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi.***

Present: Advocate Rajesh Kumar Sharma, counsel for the applicants.

Sh. M. Saraswat, PP for CBI with SI Ashok Kumar, Pairvi Officer.

Ahlmad has given the report that FIR is not pending in this Court and the same is in the Court of Ld. CMM, Rouse Avenue District Court, New Delhi.

Though reply is filed by the CBI, Ld. PP has made oral submission that this Court has no jurisdiction to entertain the application because PC Act is not invoked in the FIR which is pending before the Court of Ld. CMM, Rouse Avenue District Court, New Delhi.

Ld. Counsel for the applicants has conceded to the submission of Ld. PP and has requested that application be transferred to the court of Ld. CMM.

In view of the submissions made, and the facts and circumstances, it is deemed just and proper that the present application along with the connected record be placed before the Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi **on 22.08.2020**, with request to transfer it to the Court of Ld. CMM, Rouse Avenue District Court, New Delhi for consideration. It is ordered accordingly.

Ahlmad is directed to send the complete file.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADDC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma
Bhoria, Personal Assistant by video conferencing.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:21.08.2020

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 16/13

CIS No. 155/2019

CBI Vs. Badri Prasad Meena and others

RC No. 3A/2005/ACU-V/CBI/ND

U/S: 109 IPC, Section 13(2) r/w 13(1)(e) PC Act

21.08.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Mr. Pankaj Sanwal, P.A to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020, No. 26/DHC/2020 dt. 30.07.2020 and No. 322/RG/DHC/2020 dt. 15.08.2020.

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act)

(CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up through Video Conferencing or adjourned.

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar, Pairvi Officer.

None for the accused (05 in number).

Mr. Dhanesh Kumar, Reader, Ms. Indu Sharma Bhoria, P.A., Mr. Narender Kumar, Ahlmad and Mr. Ravi Kumar, Assistant Ahlmad of the Court have also joined through Cisco Webex Meetings App.

This case is fixed for PE today.

Vide order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been directed that functioning of the courts at Rouse Avenue District Court Complex till 31.08.2020 shall be on the same terms as contained in the previous order dated 30.07.2020 of that office and further that the Courts at Rouse Avenue District Court Complex may adjourn those matters which can be heard appropriately through regular mode only.

Vide the previous order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it was directed that all courts at Rouse Avenue District Court Complex shall take up all cases through video conferencing, however, evidence shall be recorded only in ex-parte and uncontested cases.

Hence, this case is adjourned to **23.09.2020** for PE.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADDC/ND:21.08.2020

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